

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

Allahabad, this the 29th day of July 2021

Civil Misc. Contempt Petition No.330/00015/2015
in
Original Application No. 330/00857/2012

Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)
Hon'ble Mr. Tarun Shridhar, Member (Administrative)

Mahesh Kumar aged about 46 years S/o Late Shri Ram Narayan Ram ex Substitute (Traffic), N.E. Railway Varanasi Division r/o village Nizamudin Pura & Post – Mau Nath Bhanjan District Mau and Anr.

. . .Petitioner

By Advocate : Shri Anand Kumar

V E R S U S

1. Shri Rajiv Misra, General Manager, North Eastern Railway, H.Q. Gorakhpur.
2. Shri Ajay Vijay Bergi, Divisional Railway Manager, North Eastern Railway, Lahartara, Varanasi.
3. Shri Amiya Raman, Senior Divisional Personnel Officer, N.E. Rly. Varanasi.
4. Shri Parveen Pandey, Sr. Divisional Operating Manager, North Eastern Rly. Varanasi.

. . .Respondents

By Adv: Shri L.M. Singh

O R D E R

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)

We have joined this Division Bench online through video conferencing.

2. Shri Anand Kumar, learned counsel for the petitioner and Shri L.M. Singh, learned counsel for the respondents, both are present in Court.
3. Heard learned counsel for the parties and perused the record.
4. At the very outset, learned counsel for the respondents submitted that the order dated 29.09.2014 passed by this Tribunal in OA No.857 of 2012 in

respect of which this contempt proceeding is pending has been quashed by the Hon'ble High Court vide order dated 07.05.2018 passed in CMWP No.15083/2015 whereby the Hon'ble High Court has remanded the matter with a direction to the Tribunal to first consider the question barred of limitation and after condoning the delay we proceed further and decide it on merits.

5. As the order on the basis of which this contempt petition was filed, the contempt proceedings no longer subsists and liable to be closed.

6. Learned counsel for the petitioner is present and he has not disputed the aforesaid facts raised by the respondents counsel along with his compliance affidavit.

7. In view of the above, the contempt proceedings are liable to be closed and it is closed and notice issued to the respondents stands discharged.

8. All the MAs pending in this contempt petition are disposed of as having being infructuous.

9. Hon'ble Mr. Tarun Shridhar, Member (Administrative) has consented to this order during virtual hearing.

(Tarun Shridhar)
Member(Administrative)

(Justice Vijay Lakshmi)
Member(Judicial)

RKM/